

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 413/2015

IN THE MATTER OF:

Dinesh Kumar

.....Petitioner

v.

AEI Lamination Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

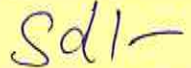
For the Petitioner(s) : Mr. Deepak Thukral & Mr. Saurabh Sachdeva, Advocates

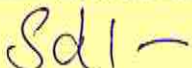
ORDER

Learned counsel for the petitioner states that the respondent has been served on the e-mail address as is evident from the affidavit dated 19.07.2017 and he may be given another opportunity to serve the notice to show cause issued by this Tribunal on 30.08.2017 by e-mail address.

Let the needful be done within one week. The affidavit of service be filed with regard to acceptance of notice.

List for further consideration on 27.09.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER JUDICIAL

19.09.2017  
VINEET